

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. I.A. 2034/2023
IN
C.P.(IB)-2284(MB)/2018
CORAM: SHRI. H.V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **18.05.2023**

NAME OF THE PARTIES: Raychem RPG Pvt Ltd.

V/s.

Herodex Power Systems Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Aniruth Purusothaman, counsel for the Applicant is present through virtual hearing.

I.A. 2034/2023

Applicant is directed to issue notice to the Respondent intimating the Respondent regarding filing of the above Interlocutory Application against them with further direction to the Respondent to file reply within two weeks from the date of receiving notice if application copy is served and to appear either in person or through advocate before this Bench on the next date of hearing.

The Applicant shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing.

Registry is also directed to issue notice to the Respondent and submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement.

List this matter on **22.06.2023**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
H.V. SUBBA RAO
Member (Judicial)